

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.6 in
Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD. Petitioner(s)

VERSUS

STATE OF U.P.& ORS. (For stay)	Respondent(s)

Date: 05/02/2013 This Matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Ms. Mukti Chaudhry, Adv. - Mentioned by

For Respondent(s) Mr. Shashank Pandir, Adv.
Mr. Pradeep Misra, Adv.

Mr. Ranbir Yadav, Adv.

Mr. Gaurav Bhatia, AAG.UP.
Mr. Adarsh Upadhyay, Adv.
Mr. Sudhir Kulshreshtha, Adv.

Mr. Vinay Garg, Adv. (N/P)

UPON hearing counsel the Court made the following
O R D E R

On mentioning, let this matter be taken on Board and, having regard to the order passed on 1st February, 2013, by the Bench presided over by Hon'ble Mr. Justice T.S. Thakur, let this matter be listed on Tuesday [12th February, 2013] as a urgent mentioning matter.

Respondent No.4 are present in Court and are put on notice.

[T.I. Rajput]
A.R.-cum-P.S.

[Juginder Kaur]
Assistant Registrar